

**CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH**  
**JABALPUR**

**Original Application No.200/00437/2018**

Jabalpur, this Thursday, the 03<sup>rd</sup> day of January, 2019

**HON'BLE MR. NAVIN TANDON, ADMINISTRATIVE MEMBER**  
**HON'BLE MR. RAMESH SINGH THAKUR, JUDICIAL MEMBER**

Ku. Uma Bai, daughter of late Shri Makoo Lal aged about 45 years, R/o H. No.380, In front of Vijay Gupta, Hotel Raddi Chowki, Adhartal, Jabalpur – 482004 (M.P.) **-Applicant**

**(By Advocate – Shri Rajesh Soni)**

**V e r s u s**

1. Union of India through its Secretary, Ministry of Defense, Defense House, New Delhi – 110001.
2. The Chairman, Ordnance Factory Board, 10-A, Shaid Khudiram Bose Marg, Kolkata, West Bengal – 700030.
3. The General Manager, Vehicle Factory, Jabalpur, District Jabalpur, M.P. 482009.
4. The Principal Accountant Defense Controller Pension Dropti Ghat Allahabad, District Allahabad, U.P 211014 **- Respondents**

**(By Advocate – Shri S.P. Singh)**

**O R D E R (O R A L)**

**By Navin Tandon, AM.**

Learned counsel for the applicant submits that during the pendency of this O.A, the relief prayed for by the applicant has been granted by the respondents and, therefore, this O.A has become infructuous.

Accordingly, O.A is disposed of as having become infructuous.

**(Ramesh Singh Thakur)**  
**Judicial Member**  
 am/-

**(Navin Tandon)**  
**Administrative Member**